

**Misc. CrI. (bail) Case No.393/2020**

**19-11-2020**

Case record received on transfer for disposal.

Seen the petition filed U/s.439 of Cr.P.C. seeking bail for accused person namely Md. Islamuddin who was arrested and detained in Tezpur jail Hazot since 6-9-2020 in connection with Dhekiajuli P.S. case No. 523/2020 (corresponding G.R. Case No. 2503/2020) U/s 302 of IPC.

Case diary, as called for, has been received and perused the same. Also heard Id. Counsel for both the sides.

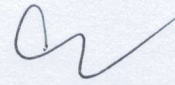
It is submitted by the Id. counsel for the accused person that he has remained in custody since 6-9-20 and considering his length of detention he may be granted bail in this case.

However, on perusal of the materials available in the case diary I am of the view that the accused does not deserve to be granted bail at this stage.

Consequently, the prayer for bail for the accused person stands rejected.

Let the case record be sent back.

Misc. case stands accordingly disposed of.



(N. Akhtar)  
Additional Sessions Judge  
Sonitpur, Tezpur

*C.D. sent to  
O/o D.K.J. P.S.  
through P.I.  
Tezpur.  
19.11.20*